

Sd/-
Chairman & Director

ANGANA FOODS
(GOVT. OF TS ENTERPRISE)
ISO 22000 2005 Certified Company)
HARAM, HYDERABAD 500 076, TELANGANA, INDIA
Website: <http://tfoods.telangana.gov.in> GST No.36AATA4938R1Z6

22 TENDER NOTIFICATION Date:22.03.2022

Following:-
ing, Erection & Commissioning of Fully Automatic Double Head/Twin
seal machine with auger assembly to pack unit of 1 kg to 2.5 kg
capacity of Provisions to the Telangana Foods Canteen for 6 months.
ing, Erection & Commissioning of Fully Automatic Single Head,
Form Fill & Seal Collar Type to pack unit packs of 2.5 kg Packing
ing collar etc., **Schedule - III** Supply, Installation, Testing, Erection &
SS Screw Conveyors with Hoppers and Geared Motors of 4 MT per
red Motor with 60 HP Motor, Ratio 1:10 "Radicon Make with suitable
V specifications mentioned in the tender documents and delivery at
erabad. Note:- Full tender Notification details can be seen and
telangana.gov.in from 23.03.2022 at 11.00 A.M. onwards and
04.2022 at 3.00 pm

Sd/-
General Manager

11/2021-22

OF AGRICULTURAL SCIENCES, DHARWAD
nch, Krishinagar, DHARWAD-580 005.
Phone :+ 91-836-2214214
ffmail.com Centrex:+91-836-2214214,216,332
2021-22 Date: 22.03.2022

TENDER NOTIFICATION"(II nd CALL)
-invited from eligible agencies / persons, for
s for research activities of the University on
project entitled "Watershed Development for
e details of the tender can be had through e-
/leproc.karnataka.gov.in) For more details
14216 / 332 during office hours. Interested
with the e-Procurement portal for participating
s of registration please contact ph. No: 080-

SCHEDULE OF EVENTS

Receipt of	29-03-2022	Up to	16.00 Hrs
Opening of	30-03-2022	At	16.15 Hrs

get updated / acquainted with ADDENDUM /
y) issued on-line from time to time on the e-
ing the entire tender process.

HPANDEPUBLICITY

Sd/- Estate Officer

COVID-19, NO CARELESSNESS UNTIL THERE IS A CURE.

8 Feet
Follow Physical Distancing

Maintain Hand Hygiene

NEERAVARI NIGAM LIMITED

amount put to tender | Rs.13.38lakhs. The last date of receipt of tender is 06-04-2022 upto 17.00 hours. Further detail can be had from E-Proc portal and the above office during office working hours.

Sd/- Executive Engineer, Minor Irrigation Division, Hassan.

ವಾಸಾಸಂಖ್ಯೆ/ಹಿಸನಿ/ಹಾಸನ/ಎಂಸಿಎ/862/2021-22

**SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT**
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BHAFRA SPIRITS PRIVATE LIMITED

1	Name of Corporate Person	Bhafra Spirits Private Limited
2	Date of Incorporation of Corporate Person	09/03/2011
3	Authority under which Corporate person is incorporated / registered	RoC-Bengaluru
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U15500KA2011PTC057477
5	Address of The Registered Office and Principal Office (if any) of Corporate Person	33/22 2nd floor, L'Sam Building, 1st Cross, Victoria Road, Xavier Layout, Bangalore KA 560047
6	Liquidation Commencement Date of Corporate Person	21/03/2022
7	Name, Address, Email Address, Telephone Number and The Registration Number of the Liquidator	Devika Sathyanarayana No. B 106, Sai Siri Heritage Apartments, B Block, Uttarahalli Road, Kengeri, Bengaluru 560060 Mobile No.: 96206 98482 IP registration No.: IBBI/IPA-002/IP-N00651/ 2020-2021/13221
8	Last Date for Submission of Claims	20/04/2022

Notice is hereby given that **BHAFRA SPIRITS PRIVATE LIMITED** has commenced voluntary liquidation on 21st March, 2022.
The stakeholders of **BHAFRA SPIRITS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 20th April 2022 to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Devika Sathyanarayana
Liquidator
Place : Bengaluru, Date : 23rd March, 2022

AXIS BANK
Plot No. 41, Seshadri Road, Anand Rao Circle, Bangalore-560009

POSSESSION NOTICE RULE 8 (1) (for immovable property)

WHEREAS: The undersigned being the Authorized Officer of the **Axis Bank Ltd**, Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002

Officer of Union Bank of India (Secured C
is what is" and "whatever there is" on th
as mentioned hereunder to Union bank of
and Guarantor(s). The Reserve Price and th
hereunder:

Branch Name and Address: Union Bank of India, rayapatna Circle, Vijayapura, Devanahalli Taluk
Name of the Borrower & Name of the Proprietor: Mr. Sunil S S/o Shankarappa
Kannamangala Gate, Devanahalli Taluk
Shankarappa (2) Smt. Shanthamma W/o Kempaiah (4) Mr. Anil Kumar S/o Shankarappa
Channarayapatna Village and Post, Devanahalli Taluk
Amount due: Rs. 21,47,778.78/- Plus Interest
Description of immovable secured asset: property consisting of residential property No. 150300201000400326 situated at Grama Panchayath, Devanahalli Taluk, West: 9.144 mtrs, North to South: 12.1 Bounded on: On the East by: Government North by: House of Mrs. Rathnamma, O
Date and time of E-Auction: 20.04.2022
Reserve Price: Rs.22,00,000/- (Rupees Twenty Two Lacs Only)
Earnest Money to be Deposited: Rs. 2,20,000/- (Rupees Twenty Two Thousand Only)
For Detailed terms and condition of the sale (1) <https://www.ibapi.in> (2) www.unionbankofindia.co.in
The intending purchaser require to register <https://www.mstcecommerce.com/auction>
The online E-auction will be held through the website <https://www.mstcecommerce.com/auction>
Date: 21.03.2022
Place: Vijayapura

Bank of Baroda 87/1

POSSESSION NOTICE RULE 8 (1) (for immovable property)

Whereas the undersigned being the **Frazer Town Branch** under the **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002** and in exercise of the powers conferred under **Section 13(12)** read with **rule 8 & Rules 2002** has issued a demand notice to the borrower (1) **Sri. Sadiq Suhail P W/o Sadiq Suhail (3) Ms. Sania S S/o Sadiq Suhail** all are residing at **Town, Bengaluru-560005** to repay **Rs. 27,50,187.22/- (Rupees Twenty Seven Lacs Eighty Seven and Paise Twenty Two)** further interest upto **01.11.2021** charges and expenses till date of receipt of the said notice.
The Borrower having failed to repay the loan amount and the public in general possession of the property described in the notice, the undersigned being the Authorized Officer of the **Axis Bank Ltd**, Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002